

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2992/2020

This the 18th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**



Farooq Ahmad Bhat aged 32 years, S/o Ab. Rehman Bhat R/o Parnewa
District Budgam

.....Applicant

(Advocate: Mr. M.I. Dar)

Versus

1. State of Jammu and Kashmir through Principal Secretary to Government Home Department, Civil Sectt., Srinagar/Jammu.
2. Commandant General, SDRF-cum-Director General of Police, J&K Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER

[ORAL]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -



During the course of arguments, learned counsel for the applicant submitted that he would be satisfied if OA may be disposed of with a direction to the respondents to consider the case of applicant in accordance with view taken by the Hon'ble High Court in its judgment dated 4.12.2019 passed in SWP No. 331 of 2019 – Amjad Ahmed Vs. State within a stipulated period.

2. In view of arguments of learned counsel for the applicant and learned AAG, TA is disposed of by directing the respondents to consider the case of applicant in accordance with law and at the same time take into consideration principle of law laid down by the Hon'ble High Court in its judgment dated 4.12.2019 passed in SWP No. 331 of 2019 – Amjad Ahmed Vs. State, if applicable to the facts of the present case by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a certified copy of this order with intimation to the applicant. The TA shall be treated as part of the representation. No costs.
3. It is made clear that we have not expressed any opinion on the merits of the case.

(MOHD. JAMSHED)
MEMBER (A)
Manish/-

(RAKESH SAGAR JAIN)
MEMBER (J)